

**LAW AND JUDICIARY DEPARTMENT**

5th Floor, Main Building, Mantralaya, Madam Cama Road, Hutatma Rajguru Chowk,  
Mumbai 400 032, Dated 27th March 2023.

*NOTIFICATION*

CODE OF CRIMINAL PROCEDURE, 1973.

No. NYASTHAP-1119/857/C.R.183/DESK-11.— In exercise of the powers conferred by sub-section (3) of section 7 read with sub-section (1) of section 9 of the Code of Criminal Procedure, 1973 (2 of 1974), in its application to the State of Maharashtra, and of all other powers enabling it in this behalf, and in partial modification of all earlier notifications issued in that behalf, in so far as they relate to the revenue tahsil of Yeola in Nashik District, the Government of Maharashtra, after consultation with the High Court of Judicature at Bombay, hereby, with effect from 2nd April, 2023 creates a Sessions sub-division for the revenue tahsil of Yeola in Nashik District and establishes a Court of Sessions at Yeola to be presided over by the Additional Sessions Judge, for trial of cases arising within the limits of the said Sessions sub-division. The Sessions Judge, Nashik, shall also be the Sessions Judge for the Sessions sub-division, Yeola, and shall have the powers to withdraw unto himself or assign to any other Court of competent jurisdiction, the cases from the said Sessions sub-division, or to assign unto the Additional Sessions Judge at Yeola, any such cases as he thinks fit.

By order and in the name of the Governor of Maharashtra,

N. V. JIWANE,

Legal Advisor-*cum*-Joint Secretary to Government.